

**Uttar Pradesh Shasan
Shram Anubhag-02**

English translation of notification no. 381/36-2-10/2010, dated, 14 July, 2010
published in the U.P. Gazette, Extra., Part 4 Section (Kha),
dt. 14.07.2010

Notification

In exercise of the powers conferred under sub-rule (h) of the rule 2 of the Building and Other Construction Workers Welfare Cess Rules, 1998 and with a view to ensure compliance of duties and responsibilities as envisaged under rule 14 of the said rules, the Governor is pleased to appoint the officers mentioned in column 2 of the Schedule given below for their respective territorial jurisdiction mentioned in column 3 as "Appellate Authority" to hear and decide appeals against the assessment order under section 5 and against fines imposed under section 9 of the Building and Other Construction Workers Welfare Cess Act, 1996 (Act No. XXVIII of 1996) in respect of building and other constructions constructed or under construction by Government, Semi-Government bodies, Corporations, Co-operative Societies, Private Institutions, Companies, Firms or other Construction Agencies including private dwelling houses with construction cost exceeding rupees 10 lakh and above falling in the said jurisdiction:--

Column-1	Column-2	Column-3
Sr.No.	Officer's Name	Empowerment
1	All Divisional Commissioners	All constructed or under construction buildings or other construction works within the local limits of the territorial jurisdiction of the division which are amenable under the Building and Other Works Workers Welfare Cess Act, 1996 and the rules made thereunder.

By Order,

(Dr. R.C. Srivastava)
Principal Secretary
Labour and Employment of U.P.